

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

ORIGINAL APPLICATION NO.170/00266/2020

DATED THIS THE 20th DAY OF OCTOBER, 2020

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

Sri B.Senthil Kumar
S/o Boopathi
Aged about 34 years
Working as Pharmacist (Allopathic)
Employees State Insurance Corporation
MC PGIMSR & Model Hospital
Rajajinagar, Bengaluru-560010
Residing at No,431, 3rd B Main Road
Manjunath Nagar, Bengaluru: 560 010.

....Applicant

(By Advocate Shri M.Rajakumar)

Vs.

1. The Employees State Insurance Corporation
Head Quarters Office
Panchdeep Bhavan, CIG Marg
New Delhi-110002
Represented by its Director General

2. The Regional Director
ESIC Regional Office
No.10, Binnyfields, Binnypet
Ranganatha Colony
Bengaluru-560023.

3. Sri Dhananjayan G
Pharmacist
SMO Office, Regional Office
Binnypet, Karnataka-560023.

.....Respondents

(By Advocate Shri Vishnu Bhat)

O R D E R (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

Aggrieved by an order dated 28.05.2020 vide which the applicant was ordered to be transferred from ESIC, MC PGIMSR & Model Hospital, Rajajinagar to SMO, Regional Office, Karnataka, the applicant has filed the present Original Application under Section 19 of the Administrative Tribunals Act, 1985.

2. At the very outset, Shri Vishnu Bhat, learned counsel representing the respondents submitted that during pendency of the present Original Application, the applicant has further been transferred from SMO, Regional Office, Karnataka to ESIC Hospital, Peenya vide order dated 30.06.2020 and with the said transfer order, the applicant is now fully satisfied.

3. Shri Vishnu Bhat further stated that in view of the subsequent order dated 30.06.2020, nothing survives in the present Original Application and, therefore, the same has become infructuous.

4. The fact with regard to issuance of the order dated 30.06.2020 has not been disputed by Shri M.Rajakumar, learned counsel representing the applicant. Learned counsel, however, stated that because of the pendency of present Original Application, the order dated 30.06.2020 has been kept in abeyance and,

therefore, the applicant has not been relieved from his present place of posting so far.

5. Since the Original Application has become infructuous because of the issuance of order dated 30.06.2020, therefore, the respondents are directed to relieve the applicant forthwith from his present place of posting enabling him to take up the assignment at his new place of posting.

6. The OA stands disposed of in the above terms. However, there shall be no orders so as to costs.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

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